GAHC010086952023

THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

Case No. : PIL(Suo Moto)/2/2023

IN RE- PLIGHT OF CHILDREN IN TEMPORARY SHELTER HOMES
X

VERSUS

THE STATE OF ASSAM
X

For the petitioner	:	Mr. B.D. Konwar, Senior Advocate,
		Amicus Curiae
		Assisted by Ms. V.V. Thanyu, Advocate
For the respondents	:	Mr. D. Nath,Senior Government Advocate, Assam

– B E F O R E –
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE MRIDUL KUMAR KALITA

21-04-2023

Pursuant to being requested to act as Amicus Curiae in this matter, learned senior Advocate Mr. B.D. Konwar visited and inspected the site of the temporary shelter at Changmaji Gaon, Mouza- Jamunamukh, Sub-Division- Daboka, District- Hojai. He has filed a detailed inspection report prepared by him. Copy of the report has been furnished to Mr. Nath, learned Government Advocate.

The report indicates that there is lack of proper drinking water facility in the

camp. Thus, as an immediate remedial measure, properly filtered water supply is needed in the camp. Few more salutary suggestions are given by Mr. B.D. Konwar in his report.

Mr. Nath shall take instructions on the report submitted by Mr. B.D. Konwar. He shall also instruct the concerned authorities to immediately address the issues highlighted in the report. Potable water supply shall immediately be started in the camp. The steps taken/proposed to be taken for rehabilitation of the displaced families shall also be elaborated in the counter affidavit to be filed on behalf of the State.

Mr. Nath shall also apprise this Court regarding the exact number of similar shelter camps in the entire State of Assam wherein people who have been displaced on account of eviction drives are being housed. The statistics would include the gender-wise distribution as well as the number of children sheltered in all these camps.

The counter affidavit with requisite details be placed on record within next ten days.

List on **08.05.2023.**

JUDGE   **CHIEF JUSTICE**

Comparing Assistant